GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 17/2016-Customs

New Delhi, the 1st March, 2016

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 25/99- Customs, dated the 28th February, 1999, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 161(E), dated the 28th February, 1999, namely :-

In the said notification, in the table, in list A,-

(i) against serial number 93, in column (4), after the words, “Thermistors, varistors”, the words and figures “sub-miniature fuses, micro fuses, resettable fuses and thermal fuses” shall be inserted;

(ii) against serial number 190, in column (4), after the words and figures, “blade fuses 1 to 40 Amps, the words “sub-miniature fuses, micro fuses, resettable fuses and thermal fuses” shall be inserted.

[F.No.334/8/2016-TRU]  

(Anurag Sehgal)  
Under Secretary to the Government of India

Note: The principal notification No. 25/99- Customs, dated the 28th February, 1999 was published in the Gazette of India, Extraordinary, Part II, Section-3, Sub-section (i), vide number G.S.R. 161(E), dated the 28th February, 1999 and last amended by notification No 16/2012-Customs dated the 17th March, 2012 vide number G.S.R. 189(E) dated the 17th March, 2012.